

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No.398 of 2018**

Bidhu Bhushan Dwivedi Petitioner
Versus
State of Jharkhand & Others Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Faisal Alam, Advocate
For the Respondents : Mr. Suresh Kumar, S.C. (L&C)-II

06/25.03.2021 Heard Mr. Faisal Alam, learned counsel for the petitioner and Mr. Suresh Kumar, learned counsel for the respondents.

This writ petition (criminal) has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Two weeks' time after Holi holidays, as prayed for, is allowed for removing the surviving defects.

(Sanjay Kumar Dwivedi, J.)

Anit